

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: G: NEW DELHI

BEFORE SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER  
AND  
DR. B.R.R. KUMAR, ACCOUNTANT MEMBER

ITA No.8252/Del/2018  
Assessment Year: 2010-11

M/s. Tervin Estates P. Ltd., 711/92, Deepali, Nehru Place, New Delhi 110019 <b>PAN AABCV 5553 H</b>	vs.	The ACIT, Central Circle 29, New Delhi
(Appellant)		(Respondent)

**CORRIGENDUM ORDER**

**PER CHANDRA MOHAN GARG, J.M.**

On perusal of order passed in the captioned appeal today i.e. on 19.10.2023 we note that a typographical error has been occurred therein. Therefore, this corrigendum order is being passed rectifying the typographical errors as under:-

- (i) In para 3 of the order the words "Ground No. 13" are replaced and substituted by the words "Grounds no. 11 to 13".
- (ii) In para 10 of the order the words "Accordingly, ground no. 13 of assessee is partly allowed" are replaced and substituted by the words " Accordingly, grounds no. 11 & 12 are allowed and ground no. 13 of assessee is partly allowed".

Corrigendum order is pronounced on 19.10.2023.

Sd/-  
(DR. B.R.R. KUMAR)  
ACCOUNTANT MEMBER

Sd/-  
(CHANDRA MOHAN GARG)  
JUDICIAL MEMBER

Dated: 19<sup>th</sup> October, 2023.

NV/-

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

// By Order //

Asstt. Registrar, ITAT, New Delhi